(ख) प्रश्न नहीं उठता ।

(ग) जी नहीं श्रीमान् । निर्धारित शारीरिक स्तरों का पालन कड़े रूप में किया जाता है । केवल विशिष्ट मामलों में सक्षम अधिकारी द्वारा छूट दी जाती है ।

Voting Rights of Kashmiris

8626. SHRI PREM CHAND VERMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have under consideration the question of voting rights to be given to the residents of Kashmir who went from other parts of India and settled there ;

(b) if so, whether the views of the Government of Jammu and Kashmir have been invited in this case and if so, their views ; and

(c) the reaction of Government thereto and when a decision in the matter is expected to be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) For Parliamentary Constituencies, qualifications of voters in Jammu and Kashmir are the same as in the rest of the country. For the Jammu and Kashmir Legislature voting rights are restricted to permanent residents; there is no proposal to change this position.

(b) and (c). Do not arise.

Nehru University, New Delhi

8627. SHRI PREM CHAND VERMA: Will the Minister of EDUCATION be pleased to state :

(a) whether any decision has been taken about the facilities to be started in and policy of affiliation of Colleges to the proposed Nehru University in Delhi ;

(b) whether any staff has been recruited for the running of the University, and if not, when it is proposed to be done ;

(c) whether any date-line has been fixed for the opening of the University ; and

(d) if so, which ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) No, Sir.

(b) No staff has yet been recruited. This will be done after the Vice-Chancellor is appointed.

(c) and (d). While no date-line has been fixed, efforts are being made to open the University as soon as possible.

उन्नाव में पुलिस द्वारा की गई ज्यादतियां

8628. **श्री राम चरण :**
श्री कृ० दे० त्रिपाठी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान उन्नाव जिले में पुलिस द्वारा गांवों के उजाड़ दिये जाने के बारे में 4 अप्रैल, 1968 के दैनिक "मिलाप" के पृष्ठ 2 पर छपे समाचार की ओर दिलाया गया है;

(ख) क्या यह भी सच है कि पुलिस की ज्यादतियों के कारण सभी ग्रामवासियों ने उन्नाव जिले में उसानी, रामबक्सखेड़ा तथा मक्वा खेड़ा गांवों को खाली कर दिया है;

(ग) क्या पुलिस वाले इन गांवों में महिलाओं तथा नाबालिग लड़कियों के साथ बलात्कार कर रहे हैं और घरों तथा अनाज के भण्डारों को आग लगा रहे हैं;

(घ) क्या बलात्कार के परिणाम स्वरूप एक महिला मर गई थी; और

(ङ) यदि हां, तो इसके बारे में सरकार ने क्या कार्यवाही की है ?

गृह-कार्य मन्त्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) जी हां, श्रीमान ।

(ख) से (ङ) : राज्य सरकार ने इन मामलों में अदालती जांच के आदेश दिये हैं । यदि आवश्यक हुआ तो अदालती जांच समाप्त होने पर आगे कार्यवाही की जायेगी ।